NATIONAL COMPANY LAW TRIBUNAL **DIVISIONAL BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 21/02/2017 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL APPLICATION NUMBER : TCP/187/2016 PETITION NUMBER : T.P. Balamurugan NAME OF THE PETITIONER(S) : M/s Ponny Retail's Private Limited and 5 others NAME OF THE RESPONDENT(S) : 397/398, 237, 235 UNDER SECTION **SIGNATURE** DESIGNATION S.No. NAME (IN CAPITAL) REPRESENTATION BY WHOM Rajasekhar UK Counsel for the petitioner 2. N. RAJA SEKAR for 19/8 Ashab Vishumath Council for Respondents
Re to Re

3. K. Kathineson counsel for Respondent

ORDER

Shri N Rajasekhar, counsel for petitioner present. Shri K Kathiresan, counsel for R2 and Shri Rajasekar V K, counsel for R3 to R6 are present. Counsel for R2 filed an application requesting this Bench to set aside the ex parte order passed on 3.2.2017. The application stated that on 25.11.2016 and 5.1.2016 the counsel for R2 on record was unable to attend the Tribunal due to ill health. On 3.2.2017 he was stuck in traffic and by the time he reached the Tribunal, the matter was adjourned and he was set ex parte. Counsel for the petitioner vehemently objected stating that the reason shown is not convincing and prayed this Bench to dismiss the CA. Having heard both the sides and having perused the averments s mentioned in the CA, this Bench is inclined to allow the application by imposing costs of Rs.2000/- to be paid by R2 to the other side. The matter is posted for final hearing. Put up on 09.03.2017 at 10.30 A.M.

> (K.Anantha Padmanabha Swamy) Member (Judicial)